

295 Taxation
Revised Procedure for Tax Collection

2790. SHRI P. NARSA REDDY: Will the Minister of FINANCE be pleased to state:

(a) whether a new revised procedure has been decided to be followed by the Reserve Bank of India for tax collection;

(b) if so, the role played by R.B.I. in collection of taxes of Central and State Governments; and

(c) the details regarding collection of taxes?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) to (c) The R.B.I. plays a key role in the collection of taxes. The State Bank of India and many other public sector Banks have been authorised to receive payment of taxes on behalf of the Central Government. In this capacity, the banks act as agents of the Reserve Bank of India. The entire taxes collected by these banks are remitted to the Reserve Bank of India to be credited to Government Account. The offices of the Reserve Bank of India also attend to the work relating to receipt/refund of taxes.

295 Fisheries
Ban of Trawling During Monsoon

2791. PROF. K.V. THOMAS: Will the Minister of COMMERCE be pleased to state:

(a) whether Marine Products Export Development Agency has made any study on the ban of trawling during monsoon;

(b) if so, the result of the study;

(c) the views of Union Government about trawling during monsoon; and

(d) the policy of Union Government on deep sea fishing?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE

(SHRI ARANGIL SHREEDHARAN): (a) The Marine Products Export Development Authority had made a detailed analysis on the impact of the ban on trawling (mechanised fishing) during the monsoon months in Kerala on exports of marine products from Kerala during 1989.

(b) The analysis revealed that:

(i) exports from Cochin port during the period from July to September 1989 had declined by almost 3114 tonnes in quantity and Rs. 24 crores in value;

(ii) the ban on trawling had an impact on operation of mechanised fishing and fish processing industry; and

(iii) the capacity utilisation of the fish processing units in Kerala had declined and was around just 18-20% of the installed capacity.

(c) The Government is of the view that there is a need for reduction in the fishing pressure and not a ban during monsoon months.

(d) The Policy of the Government on deep sea fishing envisages higher level of exploitation of marine resources from Indian Exclusive Economic Zone (EEZ) through induction of more trawlers, simplification of procedures for acquisition of trawlers and development of deep sea fishing industry through improvement of infra-structural facilities for this sector, encouraging joint ventures and 100% Export-Oriented Units in deep sea fishing and encouraging diversified fishing.

295 Taxation
Items Relating to Income Tax Employees Pending with Joint Council

2792. SHRI PYARE LAL KHANDELWAL: Will the Minister of FINANCE be pleased to refer to the reply given on 2nd December, 1988 to Unstarred Question No. 3223 regarding items of Income-Tax employees pending with the Joint Council and state: